

regarding Bio-gas plant in Tripura and North Eastern Region States, it was stated that 7 plants were set up in Manipur during 1976-77 and 2 plants were set up, one each during 1974-75 and 1976-77 in Meghalaya. I find that in this regard the actual year-wise position is as under.—

State	No. of Gobar Gas Plants set up				Total
	1974-75	1975-76	1976-77	1977-78	
Manipur	5	2	Nil	11	18
Meghalaya	Nil	2	Nil	Nil	2

The correction of the statement could not be done within the prescribed time limit of 7 days due to the time consuming process of collection of information from each district regarding number of gobar gas plants set up in different years.

**Statement correcting the reply to Unstarred Question No. 9177 dated 30-4-1979 re. Transfer of Sr. NDS Instructors**

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRI PRATAP CHANDRA CHUNDER): In the answer to the above-mentioned Unstarred Question it was, *inter alia*, stated that out of the 9 persons holding the posts of NDS Instructors Senior Grade-I working in Delhi, two had sought voluntary retirement and availed of terminal benefits and the remaining seven NDS Grade I Instructors were

ultimately appointed as NDS Instructors in their personal grades by the Delhi Administration with effect from 1-11-1976.

2. It appears to be case of an inadvertent error as on further verification it has been found that the factual position is slightly at variance with what was stated in the reply. The actual position is that there were eight NDS Instructors Sr. Grade I, out of whom one did not accept the offer of appointment given by Delhi Administration and availed of the terminal benefits and the remaining seven NDS Instructors Sr. Gd. I were ultimately appointed by Delhi Administration in their personal grades w.e.f. 1-11-1976.

3. In the light of the above facts which have come to my notice, the reply to the Unstarred Question No. 9177 dated 30-4-1979 should be as under:—

“According to the information furnished by the Delhi Administration, the NDS Instructors, Senior Grade I, working in Delhi were not absorbed in the Directorate of Education alongwith Junior Grade NDS Instructors in the year 1972, as the Directorate had no posts of supervisory staff available at that time. The question of their absorption was pursued by my Ministry with the Delhi Administration from time to time. Of the eight persons involved, one did not accept the offer of appointment given by Delhi Administration and availed of terminal benefits and the remaining seven NDS Instructors Sr. Gd. I were ultimately appointed as NDS Instructors in their personal grades by the Delhi Administration with effect from 1-11-1976.”

(Interruptions)

MR. SPEAKER: Please give me in writing. I will certainly look into the matter. I will ask the Home Minister to go into it and see what steps can be taken in the matter. Nothing further.

(Interruptions)\*\*

MR. SPEAKER: Don't record. I am not able to understand a word of this shouting. If 20 people shout together, can I understand anything? Why does not anyone of you give in writing? I will look into the matter. (Interruptions)\*\*

Mr. Somani, what is your point of order?

श्री एस० एस० सोमना (चित्तौड़गढ़) : अध्यक्ष महोदय, मेरे पास अनस्टाई क्वेश्चन की हिन्दी और इंग्लिश दोनों की कापी है। एजुकेशन मिनिस्टर को मेरे पूर्व के प्रश्न के जवाब में स्टेटमेंट देना था, ले करना था। वह इंग्लिश की कापी में है और हिन्दी की कापी में नहीं छपा है। आफिस की व्यवस्था के लिए मैं यह प्रश्न उठा रहा हूँ।

MR. SPEAKER: I will look into it.

श्री मनो र. म दाशडे (मथुरा) : अध्यक्ष महोदय, प्वाइंट ऑफ आर्डर है। यह अछूतों का इस तरह से\*\* (Interruptions)\*\*

MR. SPEAKER: Don't record. There is no point of order.

SHRI MALLIKARJUN (Medak): On a point of order, Sir.

The Constitution of India has been violated by discriminating between Harijans and non-Harijans\*\*..... (Interruptions)\*\*

MR. SPEAKER: Don't record. There is no point of order.

(Interruptions)\*\*

MR. SPEAKER: Do not record anything.

(Interruptions)\*\*

MR. SPEAKER: I have said that I am going to look into the matter. You do not give notice earlier. What can I do? I cannot do anything now. I have said that I will look into the matter. Nothing further.

Mr. Ramalingam.

SHRI N. KUDANTHAI RAMALINGAM (Mayuram): Mr. Sathé has given notice of a privilege motion...

MR. SPEAKER: I have already communicated the order....

(Interruptions)\*\*

Mr. SPEAKER: Do not record. (Interruptions)\*\*

11.42 hrs.

#### RE. ADJOURNMENT MOTIONS

MR. SPEAKER: Now we come to the Adjournment Motions. There are four Adjournment Motions before me. The first has been given notice of by Mr. Jyotirmoy Bosu regarding "arrest of 121 Indian Army officers and BSF officers for spying which included personnel from Military Intelligence and BSF besides personnel from IB and RAW." This is a matter not of recent occurrence. The earlier Adjournment Motion and C.A. notices on this subject have already been rejected. Therefore, I am not granting my consent for the same.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, that is a matter which has come up two days ago. I will satisfy you....